

OA No. 516/2005 with MA No. 75/2006.

23.05.2007.

Mr. S. K. Jain senior counsel along with Mr. R. P. Meena counsel for the applicant.

Mr. Tej Prakash Sharma counsel for the respondents.

Heard. The OA has been disposed of by a separate order.

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(TARSEM LAL)  
ADMINISTRATIVE MEMBER

(KULDIP SINGH)  
VICE CHAIRMAN

P.C./

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No.516/2005.

Jaipur, this the 23<sup>rd</sup> day of May, 2007.

**CORAM :** Hon'ble Mr. Kuldip Singh, Vice Chairman.  
Hon'ble Mr. Tarsem Lal, Administrative Member.

Trilok Chand Meena  
s/o Late Shri Jai Ram Meena,  
aged about 24 years,  
R/o Plot No.1-B-110, Shiv Shakti Colony,  
Nahri Ka Naka, Jaipur.

... Applicant.

By Advocate : Mr. S. K. Jain & Mr. R. D. Meena.

Vs.

1. Union of India through  
Secretary, Ministry of Information & Broadcasting,  
Government of India, Dak Bhawan,  
Sansad Marg,  
New Delhi.
2. Principal Information Officer,  
Letter Information office,  
Jaipur.
3. Administrative Officer,  
Letter Information Office,  
Central Zone, Bhopal.

... Respondents.

By Advocate : Shri Tej Prakash Sharma.

: O R D E R (ORAL) :

The applicant has filed this OA thereby seeking appointment on compassionate grounds. His request was turned down by the impugned order Annexure A/3 wherein it has been observed by the respondents that they have examined the case of the applicant and have decided that in future if any vacancy arises the candidature of the

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applicant will be considered for appointment on compassionate grounds. The respondents have also taken one of the ground that since the mother of the applicant had made a request vide her application annexed with the MA as MA/1 that she should be given appointment only in Jaipur but since there is no vacancy available in Jaipur her candidature could not be considered for appointment on compassionate grounds in Jaipur itself. However, at the Bar, Learned Counsel for the applicant submits that the applicant has no objection if the mother of the applicant be given appointment outside Jaipur.

2. In these circumstances, when the impugned order also says that the candidature of the mother of applicant shall be considered if any future vacancy arises and is available to the department to be filled by compassionate appointment, the case of the mother of the applicant has to be considered now since she is willing to go even outside Jaipur. Respondents are directed to consider the candidature of the mother of applicant for appointment on compassionate grounds as per the extant rules for any future vacancy arises rather in Jaipur or outside Jaipur.

3. OA stands disposed of accordingly.

*Tarsem Lal*  
(TARSEM LAL)  
ADMINISTRATIVE MEMBER

*Kuldeep Singh*  
(KULDIP SINGH)  
VICE CHAIRMAN